streamline production procedures, supply of scarce raw materials etc. Again, if as a result of analysis it is found that high cost of production is a major contributing factor to the incurring of losses, specific cost control measures are suggested and standards of consumption of raw materials and services are evolved. Also, streamlining of management practies through such techniques as performance budgeting, management by objectives etc. are being taugth to Public Sector management so that greater overall efficiency can be generate in public enterprises; such efficiency will also go a long way in reducing losses and increasing profits.

PROVISION OF FACILITIES TO PASSENGERS AT JORHAT AIRPORT

- 817. SHRI N. C. BURGOHAIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) the extent of increase in the passenger and goods traffic at Jorhat (Assam) during the last one year:
- (b) whether it is a fact that the passengers have been experiencing great difficulties for wapt of a building at the airport; and
- (c) whether it is a fact that there is a decrease in air traffic on account of non-availability of facilities to passenger which prevents the introduction of Boeing flights to Jorhat; if so, what steps are being taken by Government in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) A statement is attached which shows a decrease.

- (b) The existing arrangements are not satisfactory and the question of constructing a civil enclave is under consideration.
- (c) The decrease in traffic has been due to disruption of air services in the eastern region on account of the Indo-Pakistan conflict of 1971 and because of improvement in surface modes of travel between Jorhat and Gauhati. The question of introducing Beoing 737 services through Jorhat is under constant review.

STATEMENT

Years	Monthly average of embarking an disembarking passengers	
1970-71	2218	17904Kgs.
1971-72	1520	9786Kgs.
		(average for 9months)

PENDING GOMPLAINTS AGAINST CLASS I OFFICERS OF FINANCE MINISTRY

- 818. SHRI A.G. KULKARNI: Will the Minister of FINANCE be pleased to state:
- (a) the number and nature of complaints pending against class I officers in his Ministry, indicating particulars of the concerned officers, and the date of the complaints;
- (b) the reasons for the delay, if any, in disposing of the complaints; and
- (c) the steps being taken to expedite disposal of the complaints and the time likely to be taken in disposal thereof?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K. R. GANESH): (a) to (c) The information is being collected and will be laid on the Table of the House as early as possible.

RULES FOR REPAYMENT OF FIXED DEPOSITS TO JOINT HOLDERS

- 819. SHRI A. G. KULKARNI: Will the Minister of FINANCE be pleased to state:
- (a) the rules regulating repayment of fixed deposits held in joint names under "either"/"or"/"survivor" condition before and after maturity and whether for premature payments presence of all the joint holders is necessary; and
- (b) whether the joint holders under either/or/survivor condition are not apprised of the risks to which the deposits are expressed at the time of taking out fixed deposit receipts?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Repayment of fixed deposits jointly held under "either"/"or"/"survivor" condition may be made on maturity to either claimant and to the survivor in the event of death of the other holder. Premature payment of a deposit cannot be made without the concurrence of both the holders if both are surviving.

(b) In view of (a) above, it is not clear what types of risks Hon'ble Member has in mind. Banks are, however, expected to explain the legal implications to any intending depositor who may desire such information.

PL. 480 FUNDS

- 820. SHRI HARSH DEO MALAVIYA: Will the Minister of FINANCE be pleased to state:
- (a) the tolal amount of PL. 480 funds given so far to us to U. S. subsidiaries in India under the Cooley Amendment;